IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI PRINCIPAL BENCH

(IB)-104(PB)/2017

IN THE MATTER OF:

Bank of India

.... APPLICANT / PETITIONER

Vs

Tirupati Infraprojects Pvt.

.... RESPONDENT

SECTION:

Under Section 7 of Insolvency & Bankruptcy Code, 2016

Order delivered on 19.01.2018

Coram:

CHIEF JUSTICE (RTD.) M. M. KUMAR HON'BLE PRESIDENT

S. K. MOHAPATRA HON'BLE MEMBER (TECHNICAL)

PRESENTS:

For the Petitioner(s):-

Ms. Honey Satpal, Ms. Srishti Kapoor,

Advocates for RP

For the Respondent(s):-

Mr. Jagmohan Garg, Mr. Vijay K. Singh

Advocates for R-2

ORDER

Learned Counsel for the non-applicant requests for and is granted one week's time to file reply with a copy in advance to the Counsel for the applicant.

Rejoinder, if any, be filed before the next date of hearing with a copy in advance to the Counsel opposite.

List for arguments on 30th January, 2018.

(M. M. KUMAR) PRESIDENT

(S. K. MOHAPATRA)
MEMBER (TECHNICAL)

V.Sethi 19.01.2018